COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 205 of 2016 & IA NO. 443 OF 2016

Dated: 25th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)

۷s.

Maharashtra Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. G.Sai Kumar

Ms. Noor Rampal Ms. Sowmya

Counsel for the Respondent(s) : Ms.Poonam Verma

Ms. Nishtha Kumar for R.2

ORDER

Learned counsel for the appellant states that the appeal has become infructuous and can be disposed of as such.

Hence, the appeal is disposed of as infrctuous.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt